

ITEM NO.62

COURT NO.4

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26604/2023

(Arising out of impugned final judgment and order dated 03-02-2023 in CC No. 216/2023 passed by the High Court For The State Of Telangana At Hyderabad)

MOHAMMED AZHARUDDIN

Petitioner(s)

VERSUS

NALGONDA DISTRICT CRICKET ASSOCIATION & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.127497/2023-CONDONATION OF DELAY IN FILING and IA No.127499/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129244/2023-EXEMPTION FROM FILING O.T. and IA No.129242/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE S VENKATANARAYANA BHATTI

For Petitioner(s)

Mr. K Ramakanth Reddy, Sr. Adv.
Mr. Ashutosh Srivastava, Adv.
Mr. Komal Agarwal, Adv.
Ms. Kavya Vijay, Adv.
Mr. Umesh Chandra Srivastava, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As requested by Mr. Ramakanth Reddy, learned senior counsel for the petitioner, list this matter next week.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

